

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No.168 of 2014 in  
DFR No.908 of 2014**

**Dated : 1<sup>st</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M.P. Power Management Co. Ltd. ... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. G. Umapathy  
Ms. R. Mekhala  
Counsel for the Respondent (s) : Mr. Rajiv Srivastava for UPPCL  
Mr. Ramalingam for R.1**

**ORDER**

Mr. Ramalingam takes notice on behalf of Respondent No.1. Mr. Rajiv Srivastava appears on behalf of UPPCL.

This is an Application to condone the delay of 16 days in filing the Appeal as against the main Order dated 02.01.2014 passed by the Central Commission.

We have heard the learned counsel for the parties.

Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **13.05.2014.**

**(Rakesh Nath)**  
**Technical Member**  
Ts/kt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**